

CBI vs. Mahinder Singh.

RC-16(A)/1995-Delhi
U/s 7 of PC Act, 1988
CC No.11/08
06.07.2020

Present:- Sh. Brijesh Kumar Singh, Ld. Senior P.P for CBI.

(Through VC using Cisco Webex App.)

This is an application for exchange of demonetized trap money (Rs.4,000/-) with Reserve Bank of India.

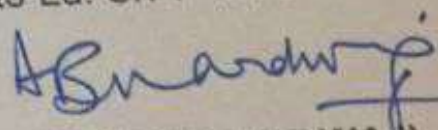
The application is filed in RC No. 16(A)/1995-Delhi but the handing over memo enclosed with this application is of some other case namely RC-24(A)/1996-Delhi dated 04.04.1996. There is nothing available in the closure report to tally the number of currency notes sought to be deposited with Reserve Bank of India for exchange.

On the next date, the IO of the case shall appear with documents to show number of currency notes which are to be deposited with Reserve Bank of India.

The Ld. District & Sessions Judge has directed adjournment of this case for 06.08.2020.

Be listed on 06.08.2020.

Let a copy of this order be sent by WhatsApp to Ld. SrPP for CBI.



(ARUN BHARDWAJ)
Special Judge (P.C. Act)(CBI-05)
Rouse Avenue District Court,
New Delhi/06.07.2020

CBI vs. K.L. Bakolia

RC 24(A)/1996-Delhi
U/s 7 of PC Act, 1988.
06.07.2020

Present:- Sh. Brijesh Kumar Singh, Ld. Senior P.P for CBI.

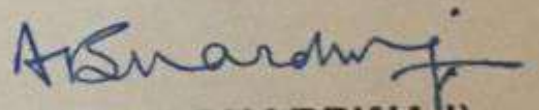
(Through VC using Cisco Webex App.)

For the disposal of this application, file from Record Room (Sessions), Tis Hazari Court, Head Quarter, New Delhi is required.

The Ld. District & Sessions Judge has adjourned this case enblock to 06.08.2020.

List now on 06.08.2020.

Let a copy of this order be sent by WhatsApp to Ld. SrPP for CBI.



(ARUN BHARDWAJ)
Special Judge (P.C. Act)(CBI-05)
Rouse Avenue District Court,
New Delhi/06.07.2020

CBI vs. Sh. Jagat Singh & Ors.

RC-DAI-2018-A-0004

Dated 09.02.2018

U/s 7, 12, 13(2) r/w 13(i)(d) of PC Act, 1988 and Section 384, 120-B of IPC

06.07.2020

Present:- Sh. Brijesh Kumar Singh, Ld. Senior P.P for CBI.
Sh. Jagjit Nandal, Ld. Counsel for applicant Sh. Raj Kapoor.

(Through VC using Cisco Webex App.)

The applicant ASI Raj Kapoor had filed this application on 05.03.2020 for return of articles/documents mentioned at Sr. No. 1 to 10 in seizure memo dated 10.02.2018.

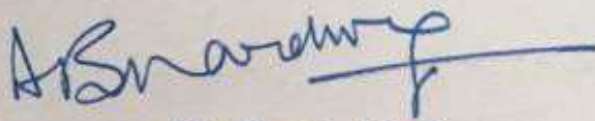
CBI had filed reply on 21.03.2020, but due to introduction of lockdown, the application remained pending.

In brief, the facts of the case are that one Mr. Mukesh Moga, a private person was making secret sting videos of corrupt transport department officers and was extorting money from them for not sending complaint with these videos to higher authorities.

On 10.12.2018, ASI Jagat Singh was also blackmailed by Mr. Mukesh Moga and he along with present applicant had gone to deliver the extortion money to Mr. Mukesh Moga and the accused persons were apprehended while making transaction of bribe of Rs.1,57,050/-.

Pursuant to this raid, search was conducted at the premises of ASI Jagat Singh and ASI Raj Kappor when the articles/documents whose return ASI Raj Kapoor is seeking, were seized from his premises.

CBI vs. Jagat Singh & Ors.
RC-DAI-2018-A-0004
Dated 02.02.2018

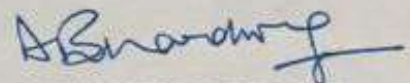

06.07.2020

When the reply was filed by CBI, it was stated that investigation is at final stage and final report would be submitted shortly. A request was made that documents seized during the search conducted at the residence of Sh. Raj Kapoor may not be returned at this stage.

Ld. Sr. PP for CBI submitted that he be given some time to verify status of final report as the reply was filed by CBI more than three months ago.

On the request of Ld. Sr. PP for CBI, list now on **09.07.2020** at **11:00 AM.**

Let a copy of this order be sent by WhatsApp to Ld. Counsels and the applicant.



(ARUN BHARDWAJ)
Special Judge (P.C. Act)(CBI-05)
Rouse Avenue District Court,
New Delhi/06.07.2020